

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 604**  
**IB-45/ND/2024**

**IN THE MATTER OF:**  
**M/s/ IFCI Limited**

**...PETITIONER**

**Vs.**

**M/s. COSMOS INDUSTRIES LIMITED**

**...RESPONDENT**

**Section**  
**U/s 7 of IB Code, 2016**

**Order delivered on 09.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor** :Adv. Nishi Sangtani

**For the Respondent/Corporate Debtor** :Adv. Aditya Kumar Choudhary,  
Adv. Sandeep Pandey, Adv.  
Gurmehar Vaan Singh.

**ORDER**

Ld. Counsel on behalf of the Financial Creditor is present. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that the parties are trying to settle the matter amicably and therefore sought time to file reply.

Heard the Ld. Counsel on behalf of the Financial Creditor who submitted that he has no instruction from his client in this regard. Last opportunity for filing reply is given to the Corporate Debtor. Reply may be filed within a period of 10 days. List the matter on **15.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**